

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.211

TP 83-A/2016(CA 259 of 2014) with TP 83 of 2016(CP 76 of 2014)

Proceedings under Section 397-398 of Co. Act, 1956

IN THE MATTER OF:

Sheela Chandrakant Shah & Ors

.....Applicant

V/s

Daudayal Hotels Pvt Ltd & Ors

.....Respondent

Order delivered on 02/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Gaurav Lakhwani, Advocate
For the Respondent : Mr. Shegun Choksi, Proxy Advocate i/b.
: Mr. Shashvat Shukla, Advocate for R-3

ORDER

Learned Proxy Counsel for the respondent, Mr. Shegun Choksi, submits that a leave note was circulated on behalf of the main arguing Counsel, Mr. Shashvat Shukla, requesting adjournment in the matter.

At the request of the Counsel for the respondent, the matter stands adjourned to 27.06.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)